

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No.5443/2022

(Arising out of impugned final judgment and order dated 14-02-2022 in MAT No.79/2022 14-02-2022 in CAN No.1/2022 passed by the High Court at Calcutta)

MOITREYEE CHOWDHURY & ORS.

Petitioner(s)

VERSUS

THE STATE OF WEST BENGAL & ORS.

Respondent(s)

(With appln.(s) for I.R. and IA No.27831/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.27832/2022-EXEMPTION FROM FILING AFFIDAVIT and IA No.27829/2022-PERMISSION TO FILE SLP and IA No.27830/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 04-03-2022 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE SURYA KANT

For Petitioner(s) Mr. Gopal Shankaranarayanan, Sr. Adv.
Dr. Amiya Kumar Dutta, Adv.
Mr. Arunava Mukherjee, AOR
Ms. Tanya Shrivastava, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 Permission to file the Special Leave Petitions is granted.
- 2 Issue notice, returnable on 11 March 2022.
- 3 Dasti, in addition, is permitted.
- 4 List the Special Leave Petitions on 11 March 2022.

(CHETAN KUMAR)
A.R. - cum - P.S.

(ANITA RANI AHUJA)
ASSISTANT REGISTRAR